

**Public Hearing  
on  
Third Amendment of GNA  
Regulations**

**CTUIL  
04.10.2024**

# Part-A

# Provision Related to Application fee

**3.5** After scrutiny, the Nodal Agency shall intimate the minor deficiency(ies), if any, in the application for grant of Connectivity or grant of GNA, to the Applicant within Ten (10) working days of the receipt of the application, in order of date and time of receipt of application. The Applicant shall rectify the minor deficiency(ies) within seven (7) working days thereafter, failing which the application shall be closed, and ~~20~~50% of the application fee shall be forfeited. Balance ~~80~~50% of the application fee shall be refunded by the Nodal Agency to the Applicant within 15 days of closure of the application.

**Observations** – As per Draft provision under 3.7.1

- 50% application fee shall be forfeited in case of application withdrawal before in principle grant of connectivity
- Whereas for applications not resubmitted after reverting for minor deficiencies and for application with major deficiency, only 20% application fee is forfeited as per present provision.
- Both the provisions may be made at par for forfeiting the application fee

# Grant of Connectivity to REGS seeking to get connected to transmission network of BBMB

**4.4.1** A REGS with installed capacity 5 MW and above, either individually or collectively through a lead generator, owned and operated by BBMB, and located in BBMB area (BBMB shall submit an undertaking with the application in this regard that the REGS seeking Connectivity individually or collectively is owned and operated by BBMB and is located within the BBMB area) may seek Connectivity to the ISTS network of the BBMB, including a substation or transmission line or switchyard of a generating station of BBMB, by making an application to the Nodal agency, along with system study conducted by BBMB SLDC for such an entity.

Provided that all the rules and regulations including submission of documents in addition to the documents referred above and Bank Guarantees (Conn BG-1, Conn-BG2 & Conn BG-3 wherever required) shall be same as applicable to entities under Regulations 4.1

**Observations** - The Processing of Connectivity application by Nodal agency(CTUIL) may be same as per entities covered under 4.1 & applicability of Conn BGs and its treatment may also be mentioned in the regulation.

Under present regulations, there is Conn BG-2 requirement defined only for 132 kV & above voltage level. However, BBMB network is also having 66 kV, 33 kV & 11 kV voltage level. For such cases, the bay may be kept under applicant (BBMB) scope and Conn BG-2 may not be applicable for 66 kV and below voltage levels

# Details to be provided in final intimation

**9.1(c)** In case of an ISTS sub-station under-construction, the coordinates and scheduled date of commercial operation of such ISTS sub-station, **terminal bay location along with Single Line Diagram**, would be provided as soon as the same is available.

**9.1(d)** In case of a proposed ISTS sub-station, the tentative coordinates and the **scheduled date of commercial operation** of such ISTS sub-station, would be provided as soon as the same is available.

**Under Construction Substation -** Substation awarded for implementation  
**Proposed Substation -** Substation not yet awarded

# Provision related to Change of land

**5.10** Applicants covered under Clause (vii) of Regulation 5.8 of these regulations or subclauses (b) to (c) of Clause (xi) of Regulation 5.8 of these regulations may implement its project at a land parcel different (partly or fully) than as submitted while seeking Connectivity, under intimation to the Nodal Agency **after final grant of connectivity** , with no change in the point of Connectivity with ISTS and the start date of Connectivity **and quantum** due to such implementation of project at a different land parcel.

**Connectivity grantee seeking to change project location shall be required to submit a formal request along with documents of new land parcels admeasuring 50% of the total land required for the capacity for which Connectivity is sought. The Connectivity grantee has to submit all the documents afresh in compliance with CTU advisory for submission of applications under GNA Regulations. Any discrepancy in land documents pertaining to the new land parcel shall be communicated to grantee within 15 days of the receipt of such request, and the connectivity grantee shall promptly rectify the deficiency(ies), if any, within the next 15 days failing which the request for change in land parcel(s) shall be considered as unconditionally withdrawn by the applicant. The Connectivity grantee shall ensure that they shall possess the original land parcels till they receive confirmation from Nodal Agency regarding change in location of project.**

**Provided that until the land change request is accepted by CTU, the land submitted originally cannot be used for another application and land change request can only be submitted once by connectivity grantee.**

# Change in Energy Source

**9.3** The Applicants who have been issued ~~an in-principle grant of Connectivity~~ or final grant of Connectivity to ISTS, for the generation projects based on particular renewable energy source(s) (with or without ESS) may, for the same connectivity quantum, change to another renewable energy source(s) (with or without ESS) or ESS in part or full, by making an application to the Nodal Agency for approval for such change within ~~18~~ 12 months from the ~~in-principle~~ final grant of Connectivity. The Nodal Agency may carry out system studies, as required, and approve or reject the change in energy source within 30 days of application by the Applicant. On approval of such change of renewable source(s), the entity shall submit the technical data for changed renewable energy source(s), and CTU shall incorporate the necessary change in connectivity agreement, if already signed.

For applications granted final connectivity on land route, in case of source change, land requirement shall be fulfilled in accordance with revised energy source in line with clause 5.9

# Return of Conn-BG1

**16.5** For an entity covered under Clause (iii) of Regulation 17.1 of these Regulations, Conn-BG1 shall be returned within one month of commencement of drawl of power from ISTS. For an entity covered under Clause (vi) of Regulation 17.1 of these Regulations, Conn-BG1 shall be returned within one month of commencement of injection of power in ISTS. Conn-BG3 and Conn-BG2, as available, shall be returned in five equal parts over five years after commencement of drawl of power at the end of financial year or within one month of expiry of period of GNA, whichever is earlier

## Requirement of NoC from concerned DISCOM

**20.1** Entities covered under clauses (ii) and (iii) of Regulation 17.1 of these regulations, may apply for GNA indicating bifurcation of GNA within the region and outside the region, from a specified date, for a specified quantum, and for a specified period of more than eleven months.

Provided that the entities covered under clause (ii) and (vi) of Regulation 17.1 of these regulations shall furnish consent of the concerned STU and concerned DISCOM, as applicable, in terms of availability of transmission capacity in intra-State transmission system and distribution system, as applicable, for such quantum and period of GNA

# Provisions related to GNA application by bulk consumer

**22.2(b-i)** Entities covered under clause (iii) of Regulation 17.1 shall furnish Conn-BG1 for Rs 50 lakhs per application and Conn-BG3 for Rs 2 lakh/MW, within one month of issuance of intimation of Grant of GNA by the Nodal Agency and shall enter into GNA Agreement incorporating the relevant provisions of Regulation 10, applicable for such an entity **failing which the application for GNA shall be closed and application fee shall be forfeited**

# Transmission system augmentation for Bulk consumer under ISTS

**12.5** In case of an entity covered under Regulation 17.1(iii), ~~the line to connect such an entity to the ISTS and necessary augmentation for providing connection to the ISTS, shall be constructed and maintained either by the entity itself or by a licensee at the cost of such entity.~~ **the line along with its bay at ISTS end to connect such an entity to the ISTS shall be constructed and maintained by entity at its own cost and necessary augmentation required in ISTS for providing connection to the ISTS, shall be taken up for implementation under ISTS. GNA to bulk consumer shall be issued in line with the Regulation 7. Further, Bulk consumer is required to submit applicable BGs (Conn-BG1, Conn-BG2 towards cost of ATS/terminal bay and Conn-BG3) in line with Regulations 8.2 and 8.3.**

**Observations** - In case augmentation of ISTS system is required (say 765 or 400 kV line & ICTs) for grant of GNA to bulk consumer, the same need **to be implemented in ISTS**. Accordingly, it is proposed that -

Like generators, Bulk Consumer may be also granted GNA along with / without ATS system. Where augmentation of transmission system is required, bulk consumer shall submit applicable Conn-BGs as submitted by the generators under Regulation 8 of GNA Regulations 2022. To optimise the transmission system, if a substation is developed as GIS, bay in that substation shall also be developed under ISTS.

# Relinquishment Charges for GNA

**25.1(b)** Provided further that for the entity covered under clause (iii) of Regulation 17.1 of these regulations, the notice period shall be six months, and if GNA is relinquished at least six months prior to the **start** date ~~of effectiveness~~ of GNA **as per intimation of grant**, only Conn-BG1 and Conn-BG3 shall be encashed corresponding to the relinquished quantum as relinquishment charges.

And, if notice period is less than six months, then an entity shall be liable to pay GNA charges for 18 months period for the relinquished GNA quantum at **the average GNA rate of the region where drawee is situated** for the month prior to the month in which relinquishment has been requested.

**25.4** The transmission charges for the **last billing month** under the Sharing Regulations to be considered for the purpose of relinquishment charges under Regulation 25.1 of these regulations shall be the transmission charges calculated under Clause (1)(a) of Annexure-III to the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

**Last billing month may be clarified** whether it is the month prior to the month from which relinquishment shall become effective or the month prior to the month in which notice is given.

# Applications having Hybrid Energy Sources

As per the discussion in the meeting chaired by Secy(Power) to have a realistic assessment of the connectivity quantum, the applicant for hybrid project need to submit the power injection profile of solar and wind projects separately to show the maximum injection of combined power to the grid is not less than the connectivity quantum sought.

Hybrid Application for Connectivity Quantum : 989 MW (Solar-675MW, Wind-314 MW)

# Part-B

# Equivalent amount in lieu of encashment of BG

**3.7.5** An applicant whose Bank Guarantee (BG) is **required** to be **adjusted by** encashment~~ed~~ may opt to pay the equivalent amount to **be adjusted through** online payment mode **within three working days of CTUIL from the date of such intimation by CTUIL**, in lieu of such encashment of BG under these regulations and seek the return of the BG

## Return of Conn-BGs

**16.2** Provided that ~~in case of~~ declaration of commercial operation of part capacity /**total quantum** by the Connectivity grantee in a financial year, total quantum of such capacity declared within a financial year shall be considered while returning for reduction of the Conn-BG2 and Conn-BG3 at the end of the financial year.

# Connectivity Agreement

**10.1** Provided that in case the entity is not in possession of the ~~final~~ technical connection data, it may furnish ~~tentative data to form part of the Connectivity Agreement and furnish the final data the same~~ at least 1 (one) year prior to the physical connection. ~~Such final technical connection data shall be appended with the Connectivity Agreement.~~

**10.2** The Nodal Agency shall intimate the connection details, inter alia, details of protection equipment, system recording, SCADA and communication equipment, within a period of one month from the date of receipt of technical connection data under Regulation 10.1. ~~Within 30 days of the intimation of connection details by the Nodal agency, Connectivity grantee shall sign connection agreement with CTUIL and the TSP of ISTS substation where the connectivity is granted,~~

**10.3** Within 30 days of the intimation of the final grant of Connectivity by the Nodal Agency under Regulation 9.1 of these regulations, a Connectivity Agreement ~~as per the model format stipulated in the detailed procedure for Connectivity and GNA in accordance with Regulations 39.1 of these Regulations~~ shall be signed between the Nodal Agency and the entity which has been intimated final grant of Connectivity. On signing of the Connectivity Agreement, such entity shall become the Connectivity grantee.

# Connectivity Agreement

**10.5** Where Connectivity is granted at a proposed ISTS sub-station, the Nodal Agency shall confirm the final coordinates within ~~2 months of award of contract for construction~~ 15 days upon receipt of the same from implementing agency of such ISTS substation

**10.8** The entity, may, for drawal of Start-up power or injection of infirm power, identify elements in the ATS and terminal bay(s) and seek COD of those elements prior to the Start date of Connectivity as agreed in the Connectivity Agreement. ~~A separate agreement shall be signed between the Nodal Agency and the entity for the same covering the commercial terms and conditions.~~ On approval of the same by the Nodal agency, such entity shall be liable to pay transmission charges as per Regulation 13 of the Sharing Regulations. This aspect shall be covered as part of Connectivity Agreement to be signed as per Regulations 10.3 of these Regulations.

**10.9** Connectivity grantee shall submit a copy of the signed Connectivity and connection Agreement to the RLDC, in whose control area it is located.

# Conversion of Connectivity from LOA/PPA route

**11A(3)** In case of Applicants who have been granted Connectivity under subclause (a) of Clause (xi) of Regulation 5.8 of these regulations and whose LoA or PPA gets terminated prior to the COD of the project, **for the reasons not attributable to such Applicant** and in cases where LoA or PPA has been terminated by the entity and the same has also been agreed or approved by the REIA or Distribution Licensee or appropriate Commission, such Applicant may convert the Connectivity, in full or part, granted under sub-clause (a) of Clause (xi) of Regulation 5.8 of these regulations to Connectivity under sub-clause (b) or sub-clause (c) to Clause (xi) of Regulation 5.8 of these Regulations with no change in **quantum and** the start date of Connectivity and point of connectivity with ISTS, consequent to such conversion. Such entity shall comply with the requirements of Clause (2) of this Regulation within six months from approval of such conversion or six months prior to the start date of Connectivity, whichever is late.

**What document should be considered is appropriate to ascertain reason for termination of PPA not attributable to applicant?**

# Commercial and other liabilities for transition cases

## 37.1 .....

Provided that such option shall be exercised by the applicant within one month of coming into effect of these Regulations, failing which the application shall be closed and the application fee and bank guarantee, if any, shall be returned.

Commercial and other liabilities for the LTA and connectivity for the period prior to transition shall be in terms of connectivity regulations and upon transition shall be governed in terms of these regulations.

Entities whose LTA and /or Connectivity is transitioned under these regulations shall be considered as connectivity/GNA granted under Regulation 4.1 and Regulation 17.1 of these Regulations and shall comply with all the provisions of these regulations applicable to such grantees.

# Part-C

# Reallocation of the terminal bay(s)

**(j-i)** “Complex of ISTS substations” or “Cluster of ISTS substations” means the group of ISTS sub-stations clustered together as a complex, based on geographical proximity and ISTS planning undertaken by CTU, as declared by CTU on its website for the ISTS substations which have already been commissioned or are under construction or approved by National Committee on Transmission (NCT) **or planned by CTU in consultation with stakeholders.** ~~On approval of a new ISTS substation by NCT,~~ CTU shall declare the Cluster in which such new substation shall be included;

**11C** Reallocation of the terminal bay(s)/**margin** falling vacant due to the **surrender withdrawal or relinquishment** or revocation of the Connectivity granted to another entity **or any other reason mentioned in the detailed procedure approved by CERC in accordance with Regulation 39.1** of these regulations.

**11C(1)** For optimal utilization of the transmission system, the Nodal Agency, with the consent of the concerned Connectivity grantee(s), may reallocate the Connectivity granted at an ISTS sub-station to another ISTS sub-station (in the Complex of ISTS substations) **falling in same Complex of ISTS substations** where any terminal bay/**margin** has fallen vacant due to the surrender **withdrawal or relinquishment** or revocation of the Connectivity granted to another entity **or any other reason mentioned in the detailed procedure approved by CERC in accordance with Regulation 39.1** of these regulations. The Nodal agency shall do such reallocation in the following manner:

# Reallocation of the terminal bay(s)

**11C(1)a.** Information relating to any bay/~~margin~~ falling vacant at any particular ~~substation~~ **RE pooling station due to any reason as per clause (1)** ~~surrender or revocation~~ shall be given ~~publicity on the CTU's website and the status updated on a weeeekly basis~~ **updated in CTUIL website within 7 days of occurrence of the event which trigger reallocation** with the date ~~and time of document was updated.~~ **of occurrence of the event.**

**11C(1)b** An entity that has been issued a final grant of Connectivity at an ISTS substation located in the particular Complex of ISTS substations may seek reallocation of its Connectivity ~~for~~ to another ISTS substation within the same ISTS complex where a bay has fallen vacant. Such reallocation shall be subject to commercial liabilities as per the Sharing Regulations 2020:

**Provided that the reallocation shall be allowed only from subsequent substation to antecedent substation in the same Complex of ISTS substations and not vice versa;**

Provided that an entity shall not be eligible for reallocation of Connectivity after a period of 18 months of issuance of an in-principle grant of Connectivity or 12 months of issuance of a final grant of Connectivity, whichever is earlier. **However, if the start date of connectivity is beyond 36 months from the date of in principle grant/deemed GNA grant due to SCoD of transmission system, the entity shall be eligible for reallocation upto 18 months prior to the start date of connectivity;**

# Reallocation of the terminal bay(s)

**11C(1)c.** CTU shall do such reallocation in order of priority of its date and time stamp of the Connectivity application based on which Connectivity has been granted to such Applicant as follows:

- i. LTA applicants/grantees under Connectivity Regulations, 2009, which have been transitioned in terms of under Regulation 37 of these regulations and submitted the requisite BG, as per the date and time stamp of their LTA application(s) made under the Connectivity Regulations, 2009;
- ii. Stage-II Connectivity applicants/ grantees under Connectivity Regulations, 2009, which have been transitioned in terms of under Regulation 37 of these regulations and submitted the requisite BG, as per the date and time stamp of their Stage-II Connectivity application(s) made under the Connectivity Regulations 2009
- iii. Applicants who have been issued a final grant of Connectivity in terms of these Regulations & has submitted the requisite Conn BGs, as per the date and time stamp of the application made under these regulations.

**11C(1)d.** The terminal bay at the ISTS substation falling vacant due to shifting out of a grantee (Grantee 'X') to another antecedent ISTS substation in the complex of ISTS substations under above reallocation process, if opted to be utilised by another grantee (Grantee 'Y') where the start date of Connectivity of 'Y' is later than that of 'X,' then the liability to pay the charges for the ATS/terminal bay shall remain with 'X' for such intervening period.

**Thank You**